

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 09.07.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	New IA (IBC)/1359/2024, New IA (IBC)/1412/2024, IA (IBC)/15/2021, IA (IBC)/1074/2023, IA (IBC)/516/2024 in CP(IB) No.43/7/HDB/2018
NAME OF THE COMPANY	Leo Meridian Infrastructure Projects & Hotels Ltd
NAME OF THE PETITIONER(S)	Andhra Bank
NAME OF THE RESPONDENT(S)	Leo Meridian Infrastructure Projects & Hotels Ltd
UNDER SECTION	7 of IBC

ORDER

IA (IBC)/1359/2024

Present: Ld. Counsel Mr. Avinash Alladi for the Applicant/RP.

This application has been moved for exclusion of CIRP period by 2 months w.e.f., 01.07.2024. Keeping in view of the pendency of litigation before the Hon'ble Supreme Court, the CIRP period is excluded by 2 months w.e.f., 01.07.2024. Accordingly, this application is allowed and disposed of.

IA (IBC)/1412/2024

Present: Ld. Counsel Mr. Avinash Alladi for the Applicant/RP.

This application has been filed to take on record the 42nd Progress Report. The same is taken on record. Accordingly, this application is allowed and disposed of.

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IA (IBC)/15/2021

Present: Ld. Counsel Mr. Avinash Alladi for the Applicant/RP.
Ld. Counsel Mr. Anil Mukherji for R5.

All the respondents are set ex-parte. It is stated by the Ld. Counsel for R5 that he has moved an application for setting aside the ex-parte order. However, this IA is still to be listed. Registry is directed to list the matter by the next date of hearing, if there is no objection in the application. **Matter is adjourned to 12.09.2024.**

IA (IBC)/1074/2023

Present: None appeared for the Applicant.
Ld. Counsel Mr. Avinash Alladi for the Respondent.

Matter is adjourned to 12.09.2024.

IA (IBC)/516/2024

Present: Ld. Counsel Mr. Avinash Alladi for the Applicant/RP.

This application has been filed by the Resolution Professional seeking to keep e-voting on resolution plan in abeyance till disposal of the Civil Appeal diary no. 31516/2022 pending before the Hon'ble Supreme Court of India in relation to the resolution plans being considered by the CoC. Considering the facts and circumstances narrated in the application, we consider it necessary to direct the applicant to keep e-voting on resolution plan in abeyance till disposal of the present application. **Matter is adjourned to 12.09.2024.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)